

October 2014, the Government has already made the price of Diesel market determined, both at retail and refinery gate level, for all consumers.

(c) and (d) In line with the reductions in prices in the international market during last few months, the Public Sector Oil Marketing Companies (OMCs) have carried out reduction in domestic prices of Petrol, Diesel (after its deregulation effective 19th October, 2014) and Non-Subsidized domestic LPG. On the other hand, the prices of regulated petroleum products namely PDS Kerosene and Subsidized Domestic LPG, continue to be modulated by the Government resulting in under recoveries to OMCs on this account.

#### **Criteria for allocation of petrol pumps**

1198. SHRI MD. NADIMUL HAQUE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Ministry has specific criteria for allocating petrol pumps in the country;

(b) if so, the details thereof;

(c) whether Government has allowed opening of petrol pumps by private oil companies;

(d) if so, the details thereof along with name of such oil companies; and

(e) the State-wise details of number of petrol pumps functioning in current year?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) After dismantling of the Administered Pricing Mechanism (APM) in the petroleum sector with effect from 1.4.2002, the retail outlets (petrol pumps) are set up by the PSU oil marketing companies (OMCs) *viz.*, Indian Oil Corporation Limited, Bharat Petroleum Corporation Limited and Hindustan Petroleum Corporation Limited. The public sector oil companies enjoy commercial freedom in the matter of marketing/distribution of petroleum products, through their respective networks of retail outlet dealerships.

(c) and (d) After the Government granted authorization *vide* Gazette Notification dated 8.03.2002 to new entrants including private sectors for marketing transportation of fuels, various private companies, like M/s Reliance Industries Ltd., M/s Essar Oil Ltd. and M/s Shell India Ltd. had set up Retail Outlets of petrol and diesel in the country for retailing of auto fuels.

(e) Details of State-wise total number of existing Retail Outlets of Public Sector Oil Marketing Companies are provided in the Statement.

***Statement***

*State-wise total number of existing retail outlets as on 1.11.2014*

Sl.No.	State / UT	IOCL	BPCL	HPCL	Total
1.	Andhra Pradesh	1123	658	866	2647
2.	Arunachal Pradesh	48	7	0	55
3.	Assam	502	115	84	701
4.	Bihar	1291	557	437	2285
5.	Chhattisgarh	450	250	302	1002
6.	Delhi	199	107	97	403
7.	Goa	28	46	36	110
8.	Gujarat	1189	645	669	2503
9.	Haryana	1286	366	637	2289
10.	Himachal Pradesh	203	59	99	361
11.	Jammu and Kashmir	219	128	129	476
12.	Jharkhand	477	296	231	1004
13.	Karnataka	1769	895	850	3514
14.	Kerala	845	440	558	1843
15.	Madhya Pradesh	1205	819	727	2751
16.	Maharashtra	1769	1546	1463	4778
17.	Manipur	70	9	0	79
18.	Meghalaya	113	32	22	167
19.	Mizoram	27	1	3	31
20.	Nagaland	47	6	3	56
21.	Odisha	700	381	289	1370
22.	Punjab	1670	592	860	3122
23.	Rajasthan	1488	741	931	3160
24.	Sikkim	15	21	7	43
25.	Tamil Nadu	2000	1254	1143	4397

Sl.No.	State / UT	IOCL	BPCL	HPCL	Total
26.	Telangana	851	498	583	1932
27.	Tripura	60	1	0	61
28.	Uttar Pradesh	3234	1227	1296	5757
29.	Uttarakhand	230	102	153	485
30.	West Bengal	1134	523	466	2123
	<b>Union Territories</b>				0
1.	A and N Islands	9	0	0	9
2.	Chandigarh	20	10	11	41
3.	Dadra and N Haveli	9	7	10	26
4.	Daman and Diu	11	4	10	25
5.	Lakshadweep	0	0	0	0
6.	Puducherry	79	31	39	149
	<b>TOTAL</b>	<b>24370</b>	<b>12374</b>	<b>13011</b>	<b>49755</b>

#### Non-recovery of losses of KG D6 Basin

1199. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that Government is not in favour of recovering 237 crores from Reliance India Ltd. due to which it had not achieved estimated targets of KG D6 Basin;

(b) if so, the details thereof;

(c) whether Government has evolved the cause of loss and initiated any strict action on the erring officials; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) No, Sir. This Ministry *vide* its letters dated 2.05.2012, 10.09.2013, 14.11.2013 and 10.07.2014, had disallowed development cost based on the cumulative shortfall in production of gas *vis-a-vis* production estimates under the approved AIDP (Addendum to Initial Development Plan) for corresponding years incurred by the Contractor. The total disallowed development costs as on 31st March, 2014 amounts to US \$ 2.376 billion. As a result of above